

RATIFIED MINUTES OF MEETING No.10/17 OF NORMS COMMITTEE-I (DES-I SECTION)
HELD ON 16.08.2016

Please Note

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I or to Shri Haradhan Das, FTDO, DES-I Section. Their email addresses are: darshan.singh@nic.in & haradhan.das@nic.in/nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.

The meeting No. 10/17 of the Norms Committee (NC-I) for the licensing year 2016-2017 was held on 16.08.2016 under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Haradhan Das, FTDO	404	23061562 Ext.265	DGFT, U.B.

1 - The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:-

1	Case No.:1/23/80-ALC2/2013	Party Name: APEX TEST TECHNOLOGIES,	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Deferred
	HQ File :01/80/050/00427/AM14/	RLA File :07/24/040/00310/AM14/	Lic.No/Date:0710101331 17.01.2014	Defer Date:27.09.2016
Decision: The Committee noted that the firm's reply dated 16.03.2015 sent to DEIT on 23.03.2015 followed by reminders on 24.06.2015; 20.07.2015, 11.09.2015, 28.12.2015 and 28.04.2016 to expedite comments. Case is deferred to 27.09.2016.				

2	Case No.:27/25/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Closed
	HQ File :01/80/050/00551/AM14/	RLA File :05/23/040/00455/AM14/	Lic.No/Date:0510378994 11.02.2014	

Decision: The Committee noted that the firm vide their letter No.Botil-1668/0510378994/KKR dated 19.07.2016 has informed that the above mentioned AA has been surrendered by them and accordingly decided to close the case.
RA may take further necessary action accordingly after confirming the fact of surrender.

3	Case No.: 46/3/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Closed
	HQ File :01/80/050/00057/AM15/	RLA File :05/23/040/00457/AM14/	Lic.No/Date:0510380277 26.02.2014	
	Decision: The Committee noted that the firm vide their letter No.Botil-1668/0510380277/KKR dated 19.07.2016 has informed that the above mentioned AA has been surrendered by them and accordingly decided to close the case. RA may take further necessary action accordingly after confirming the fact of surrender.			

4	Case No.: 4/3/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Deferred
	HQ File :01/80/050/00015/AM15/	RLA File :05/24/040/00454/AM14/	Lic.No/Date:0510380488 27.02.2014	Defer Date:27.09.2016
	Decision: The Committee noted that the firm's application has been sent to C&PC on 16.04.2014 followed by reminders dated 03.06.2014, 08.10.2014, 12.11.2014, 27.01.2015 and 27.03.2015 for comments which is still awaited. Reminder to C&PC has been issued on 18.05.2015 and DO letter from Chairman to Joint Secretary; C&PC has been issued on 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 27.09.2016.			

5	Case No.: 71/3/80-ALC2/2014	Party Name: AEROTO BOLDROCCHI INDIA PVT. LTD.,	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Deferred
	HQ File :01/80/050/00082/AM15/	RLA File :04/24/040/00284/AM14/	Lic.No/Date:0410156176 12.03.2014	Defer Date:27.09.2016
	Decision: The committee noted that the firm has not replied to deficiency (raised by DIPP vide ID No.12/54/2016-TSW/9 dated 05.07.2016) letter sent to them on 18.07.2016 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to them to pay applicable custom duty with interest for EODC. Case is deferred to 27.09.2016.			

6	Case No.: 72/3/80-ALC2/2014	Party Name: AEROTO BOLDROCCHI INDIA PVT. LTD.,	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Deferred
	HQ File :01/80/050/00083/AM15/	RLA File :04/24/040/00289/AM14/	Lic.No/Date:0410156209 13.03.2014	Defer Date:27.09.2016
	Decision: The committee noted that the firm has not replied to deficiency (raised by DIPP vide ID No.12/54/2016-TSW/10 dated 05.07.2016) letter sent to them on 18.07.2016 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to them to pay applicable custom duty with interest for EODC. Case is deferred to 27.09.2016.			

7	Case No.:21/24/80-ALC2/2014	Party Name: THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS PVT. LTD	Meet No/Date:10/80- ALC2/2016 16.08.2016	Status: Deferred
	HQ File :01/80/050/00566/AM15/	RLA File :31/83/040/00168/AM15/	Lic.No/Date:3110065036 10.11.2014	Defer Date:27.09.2016
Decision: The committee noted that the firm's reply dated 19.11.2015 has been sent to DHI on 27.11.2015 for comments.				
Case is deferred to 27.09.2016.				

8	Case No.:3/24/80-ALC2/2015	Party Name: BECTON DICKINSON INDIA PRIVATE LIMITED	Meet No/Date:10/80- ALC2/2016 16.08.2016	Status: Deferred
	HQ File :01/80/050/00440/AM16/	RLA File :05/23/040/00346/AM15/	Lic.No/Date:0510391917 11.11.2014	Defer Date:27.09.2016
Decision: The committee noted that reminder for hard copy of the firm's application was issued on 03.06.2016 and 18.07.2016 through email to the firm and RA to forward hard copy of the application for consideration of the case and decided to send final reminder to them to forward hard copies of the application failing which the case will be closed by DGFT HQ.				
Case is deferred to 27.09.2016.				

9	Case No.:4/21/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:10/80- ALC2/2016 16.08.2016	Status: Deferred
	HQ File :01/80/050/00480/AM15/	RLA File :07/24/040/00297/AM15/	Lic.No/Date:0710107058 26.11.2014	Defer Date:27.09.2016
Decision: The committee noted that the firm's application has been sent to MSME on 18.12.2015 for comments. Case is deferred to 27.09.2016.				

10	Case No.:3/21/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:10/80- ALC2/2016 16.08.2016	Status: Deferred
	HQ File :01/80/050/00479/AM15/	RLA File :05/23/040/00392/AM15/	Lic.No/Date:0510392239 02.12.2014	Defer Date:27.09.2016
Decision: The committee noted that the firm's reply dated 21.09.2015 has been sent to DHI on 27.11.2015 for comments. Case is deferred to 27.09.2016.				

11	Case No.:40/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:10/80- ALC2/2016 16.08.2016	Status: Deferred
	HQ File :01/80/050/00585/AM15/	RLA File :05/24/040/00393/AM15/	Lic.No/Date:0510392393 12.12.2014	Defer Date:27.09.2016
Decision: The Committee noted that the firm's reply sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter dated 23.07.2015 and 29.12.2015 to expedite comments.				
Case is deferred to 27.09.2016.				

12	Case No.:41/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Deferred
	HQ File :01/80/050/00586/AM15/	RLA File :05/24/040/00394/AM15/	Lic.No/Date:0510392394 12.12.2014	Defer Date:27.09.2016
Decision: The Committee noted that the firm's reply sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 27.09.2016.				

13	Case No.:42/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Deferred
	HQ File :01/80/050/00587/AM15/	RLA File :05/24/040/00407/AM15/	Lic.No/Date:0510392395 12.12.2014	Defer Date:27.09.2016
Decision: The Committee noted that the firm's reply sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 27.09.2016.				

14	Case No.:52/24/80-ALC2/2014	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Deferred
	HQ File :01/80/050/00597/AM15/	RLA File :05/24/040/00414/AM15/	Lic.No/Date:0510392401 12.12.2014	Defer Date:27.09.2016
Decision: The Committee noted that the firm's reply dated 13.01.2016 has been sent to C&PC on 20.01.2016 for examination and comments. Case is deferred to 27.09.2016.				

15	Case No.:37/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Deferred
	HQ File :01/80/050/00582/AM15/	RLA File :05/24/040/00426/AM15/	Lic.No/Date:0510392490 19.12.2014	Defer Date:27.09.2016
Decision: The Committee noted that the firm has not replied to the C&PC deficiency letter dated 04.05.2016 sent to them on 05.05.2016 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 27.09.2016.				

16	Case No.:38/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Deferred
	HQ File :01/80/050/00583/AM15/	RLA File :05/24/040/00440/AM15/	Lic.No/Date:0510392526 19.12.2014	Defer Date:27.09.2016
Decision: The Committee noted that the firm has not replied to the C&PC deficiency letter dated 04.05.2016 sent to them on 05.05.2016 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 27.09.2016.				

17	Case No.:43/24/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Deferred
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HQ File :01/80/050/00588/AM15/	RLA File :05/24/040/00447/AM15/	Lic.No/Date:0510392573 24.12.2014	Defer Date:27.09.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letters dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 27.09.2016.			

Case No.:39/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Deferred
18 HQ File :01/80/050/00584/AM15/	RLA File :05/24/040/00456/AM15/	Lic.No/Date:0510392621 30.12.2014	Defer Date:27.09.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letters dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 27.09.2016.			

Case No.:4/24/80-ALC2/2014	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Deferred
19 HQ File :01/80/050/00549/AM15/	RLA File :53/24/040/00014/AM15/	Lic.No/Date:5310018469 06.01.2015	Defer Date:27.09.2016
Decision: The Committee noted that the firm has not replied to the C&PC deficiency letter dated 18.05.2016 sent directly to the firm and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 27.09.2016.			

Case No.:3/24/80-ALC2/2014	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Deferred
20 HQ File :01/80/050/00548/AM15/	RLA File :53/24/040/00013/AM15/	Lic.No/Date:5310018470 14.01.2015	Defer Date:27.09.2016
Decision: The Committee noted that the firm has not replied to the C&PC deficiency letter dated 18.05.2016 sent directly to the firm and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 27.09.2016.			

Case No.:75/27/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Approved
21 HQ File :01/80/050/00700/AM15/	RLA File :05/24/040/00487/AM15/	Lic.No/Date:0510392875 15.01.2015	
Decision: The Committee decided to ratify the norms for the above mentioned AA on repeat basis with AA No.0510328602 dated 29.06.2012 as requested by the firm vide its letter dated 18.07.2016. RA may take further necessary action accordingly.			

Case No.:9/27/80-ALC2/2014	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Deferred
22 HQ File :01/80/050/00634/AM15/	RLA File :17/24/040/00180/AM15/	Lic.No/Date:1710006043 30.01.2015	Defer Date:27.09.2016

Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letters dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 27.09.2016.

23	Case No.: 62/3/80-ALC2/2015	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:10/80- ALC2/2016 16.08.2016	Status: Deferred
	HQ File :01/80/050/00062/AM16/	RLA File :03/95/040/00743/AM15/	Lic.No/Date:0310793788 11.02.2015	Defer Date:27.09.2016
Decision: The Committee noted that the firm's reply dated 07.04.2015 sent to DHI on 12.04.2016 for comments. Case is deferred to 27.09.2016.				

24	Case No.: 58/27/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:10/80- ALC2/2016 16.08.2016	Status: Deferred
	HQ File :01/80/050/00683/AM15/	RLA File :05/24/040/00536/AM15/	Lic.No/Date:0510393179 12.02.2015	Defer Date:27.09.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letters dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 27.09.2016.				

25	Case No.: 66/27/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:10/80- ALC2/2016 16.08.2016	Status: Deferred
	HQ File :01/80/050/00691/AM15/	RLA File :05/23/040/00518/AM15/	Lic.No/Date:0510393197 16.02.2015	Defer Date:27.09.2016
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014 and decided to issue final reminder asking them again to furnish the requisite essentiality certificate from the Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 27.09.2016.				

26	Case No.: 16/27/80-ALC2/2014	Party Name: FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:10/80- ALC2/2016 16.08.2016	Status: Approved
	HQ File :01/80/050/00641/AM15/	RLA File :04/24/040/00293/AM15/	Lic.No/Date:0410160192 24.02.2015	
Decision: The Committee decided to ratify the norms for the above mentioned AA on net to net basis with accountability clause for import item No.1 and Diamond Tool (import item No.2) up to 4% of FOB value may be allowed. RA may take further necessary action accordingly.				

27	Case No.: 17/27/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:10/80- ALC2/2016 16.08.2016	Status: Deferred
	HQ File :01/80/050/00642/AM15/	RLA File :07/24/040/00422/AM15/	Lic.No/Date:0710107705 25.02.2015	Defer Date:27.09.2016

Decision: The committee noted that the firm's reply dated 12.02.2016 has been sent to MSME on 18.02.2016 for examination and comments. Case is deferred to 27.09.2016.

28	Case No.: 68/27/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:10/80- ALC2/2016 16.08.2016	Status: Deferred
	HQ File :01/80/050/00693/AM15/	RLA File :05/23/040/00543/AM15/	Lic.No/Date:0510393425 02.03.2015	Defer Date:27.09.2016

Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014 and decided to issue **final reminder** asking them again to furnish the requisite essentiality certificate from the Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 27.09.2016.

29	Case No.: 14/3/80-ALC2/2015	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:10/80- ALC2/2016 16.08.2016	Status: Deferred
	HQ File :01/80/050/00014/AM16/	RLA File :05/23/040/00557/AM15/	Lic.No/Date:0510393507 11.03.2015	Defer Date:27.09.2016

Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014 and decided to issue **final reminder** asking them again to furnish the requisite essentiality certificate from the Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 27.09.2016.

30	Case No.: 35/3/80-ALC2/2015	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:10/80- ALC2/2016 16.08.2016	Status: Deferred
	HQ File :01/80/050/00035/AM16/	RLA File :53/24/040/00018/AM15/	Lic.No/Date:5310018479 17.03.2015	Defer Date:27.09.2016

Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letters dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 27.09.2016.

31	Case No.: 20/3/80-ALC2/2015	Party Name: AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:10/80- ALC2/2016 16.08.2016	Status: Deferred
	HQ File :01/80/050/00020/AM16/	RLA File :05/23/040/00580/AM15/	Lic.No/Date:0510393719 24.03.2015	Defer Date:27.09.2016

Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letters dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 27.09.2016.

32	Case No.: 8/9/80-ALC2/2015	Party Name: SOPLAR INDIA PVT.LTD,	Meet No/Date:10/80- ALC2/2016 16.08.2016	Status: Deferred
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HQ File :01/80/050/00193/AM16/	RLA File :07/21/040/01140/AM15/	Lic.No/Date:0710107912 24.03.2015	Defer Date:27.09.2016
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Decision: The Committee noted that the firm's reply dated 26.01.2016 has been sent to MSME on 22.02.2016 for comments. As MSME has requested to send copy the reply again which was sent to them on 03.06.2016. Case is deferred to 27.09.2016.

Case No.:46/3/80-ALC2/2015	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Deferred
33 HQ File :01/80/050/00046/AM16/	RLA File :07/24/040/00462/AM15/	Lic.No/Date:0710107930 25.03.2015	Defer Date:27.09.2016

Decision: The Committee noted that the firm's reply dated 15.03.2016 has been sent to MSME on 18.03.2016 for comments. Case is deferred to 27.09.2016.

Case No.:65/3/80-ALC2/2015	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED,	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Deferred
34 HQ File :01/80/050/00065/AM16/	RLA File :07/24/040/00473/AM15/	Lic.No/Date:0710107942 26.03.2015	Defer Date:27.09.2016

Decision: The Committee noted that the firm's reply dated 22.03.2016 has been sent to DHI on 28.03.2016 for comments. Case is deferred to 27.09.2016.

Case No.:21/3/80-ALC2/2015	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Deferred
35 HQ File :01/80/050/00021/AM16/	RLA File :04/24/040/00331/AM15/	Lic.No/Date:0410160379 01.04.2015	Defer Date:27.09.2016

Decision: The Committee noted that the firm's reply dated 11.08.2016 sent through email has been forwarded to MSME through email for examination and comments. Case is deferred to 27.09.2016.

Case No.:12/9/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Deferred
36 HQ File :01/80/050/00197/AM16/	RLA File :34/24/040/00263/AM15/	Lic.No/Date:3410041122 06.04.2015	Defer Date:27.09.2016

Decision: The Committee noted that the firm's application has been sent to C&PC on 31.07.2015 followed by reminder on 07.10.2015 and decided to send another reminder to C&PC to expedite comments. Case is deferred to 27.09.2016.

Case No.:34/3/80-ALC2/2015	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Deferred
37 HQ File :01/80/050/00034/AM16/	RLA File :53/24/040/00021/AM15/	Lic.No/Date:5310018490 10.04.2015	Defer Date:27.09.2016

Decision: The Committee noted that the firm has not replied to the C&PC deficiency letter dated 02.06.2016 sent directly to the firm and decided to **send final reminder to them** to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 27.09.2016.

38	Case No.: 4/9/80-ALC2/2015	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:10/80- ALC2/2016 16.08.2016	Status: Deferred
	HQ File :01/80/050/00189/AM16/	RLA File :04/24/040/00053/AM16/	Lic.No/Date:0410160639 05.06.2015	Defer Date:27.09.2016
	Decision: The Committee noted that the firm's reply dated 11.08.2016 sent through email has been forwarded to MSME through email for examination and comments. Case is deferred to 27.09.2016.			

39	Case No.: 5/9/80-ALC2/2015	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:10/80- ALC2/2016 16.08.2016	Status: Deferred
	HQ File :01/80/050/00190/AM16/	RLA File :04/24/040/00051/AM16/	Lic.No/Date:0410160643 05.06.2015	Defer Date:27.09.2016
	Decision: The Committee noted that the firm's reply dated 11.08.2016 sent through email has been forwarded to MSME through email for examination and comments. Case is deferred to 27.09.2016.			

40	Case No.: 1/6/80-ALC2/2015	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:10/80- ALC2/2016 16.08.2016	Status: Rejected
	HQ File :01/80/050/00106/AM16/	RLA File :09/24/040/00129/AM16/	Lic.No/Date:0910062161 10.06.2015	
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME) letter sent to the firm on 03.06.2016 followed by final reminder on 18.07.2016 through email and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.			

41	Case No.: 4/1/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:10/80- ALC2/2016 16.08.2016	Status: Approved
	HQ File :01/80/050/00462/AM16/	RLA File :03/95/040/00910/AM15/	Lic.No/Date:0310796882 25.06.2015	
	Decision: The committee decided to ratify the norms based upon the written recommendation of DIPP vide ID No. 12/69/2016-TSW/41 dated 16.08.2016 as under:- 1. Description of export item may be amended as " Piping Spool containing standard Alloy & Carbon Steel Pipe & Fittings" 2. Quantity of import item at Sl. No. 1 may be allowed as 1500 Kgs. (1947 Nos.) on net to net basis with accountability clause. 3. Quantity of import item at Sl. No. 2 may be allowed as 40000 Kgs.(2076 Nos.) on net to net basis with accountability clause. 4. Import item at Sl. No. 3 shall be of relevant grade and dia. as contained in the export products and its quantity may be allowed as 130305 Kgs.(1139 Meters) inclusive of 2 % wastage. RA may take further necessary action accordingly.			

42	Case No.: 6/1/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:10/80- ALC2/2016	Status: Deferred
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		16.08.2016	
HQ File :01/80/050/00464/AM16/	RLA File :03/95/040/01011/AM15/	Lic.No/Date:0310796881 25.06.2015	Defer Date:27.09.2016
Decision: The Committee noted that the firm's reply dated 02.08.2016 has been sent to DIPP on 11.08.2016 for comments. Case is deferred to 27.09.2016.			

43	Case No.:7/1/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Closed
	HQ File :01/80/050/00465/AM16/	RLA File :03/95/040/01016/AM15/	Lic.No/Date:0310796878 25.06.2015	
Decision: The Committee noted that the firm vide its email dated 18.07.2016 has informed that the above mentioned AA has been surrendered and accordingly decided to close the case. RA may take further necessary action accordingly.				

44	Case No.:5/1/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Deferred
	HQ File :01/80/050/00463/AM16/	RLA File :03/95/040/00969/AM15/	Lic.No/Date:0310796962 30.06.2015	Defer Date:27.09.2016
Decision: The Committee noted that the firm's reply dated 05.08.2016 has been sent to DIPP on 11.08.2016 for comments. Case is deferred to 27.09.2016.				

45	Case No.:1/18/80-ALC2/2015	Party Name: FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Approved
	HQ File :01/80/050/00373/AM16/	RLA File :04/24/040/00094/AM16/	Lic.No/Date:0410160803 14.07.2015	
Decision: The Committee decided to ratify the norms for the above mentioned AA on net to net basis with accountability clause. RA may take further necessary action accordingly.				

46	Case No.:2/1/80-ALC2/2016	Party Name: ARCELOR MITTAL DHAMM PROCESSING PVT. LTD.	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Rejected
	HQ File :01/80/050/00002/AM17/	RLA File :03/94/040/00286/AM16/	Lic.No/Date:0310798061 10.08.2015	
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to the firm on 03.06.2016 followed by final reminder on 18.07.2016 through email and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.				

47	Case No.:3/12/80-ALC2/2015	Party Name: IND-SPHINX PRECISION LTD.,	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Deferred
	HQ File :01/80/050/00250/AM16/	RLA File :22/24/040/00033/AM16/	Lic.No/Date:2210015302 02.09.2015	Defer Date:27.09.2016
Decision: The Committee noted that RA has not replied to reminder sent to them on 18.07.2016				

through email also remind RA through email separately for confirming that the above mentioned AA has been issued on repeat basis and decided to send another reminder to RA to confirm the status of the case.

Case is deferred to 27.09.2016.

Case No.:22/7/80-ALC2/2016	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Approved
HQ File :01/80/050/00243/AM17/	RLA File :03/94/040/00873/AM16/	Lic.No/Date:0310802007 22.01.2016	

Decision: The committee decided to ratify the norms based upon the written recommendation of DIPP vide ID No. 12/69/2016-TSW/48 dated 16.08.2016 as under:-

1. Net Empty weight of 88200 Kgs. may be specified with the quantities of each export product at Sl. No. 1, 2 & 3.
2. Net Empty weight of 82050 Kgs. may be specified with the quantity of each export product at Sl. No. 4 & 5.
3. Net Empty weight of 98210 Kgs. may be specified with the quantity of each export product at Sl. No. 6 & 7.
4. Net Empty weights of 55650 Kgs., 48650 Kgs. & 68750 Kgs. may be specified with the quantities of export products at Sl. No. 8, 9 & 10 respectively.
5. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 4 & 11 to 15.
6. Quantity of import item at Sl. No. 1 may be allowed as 31444 Kgs. as 1.25 Kgs./kg. content in the export products after taking 1/3rd recovery from scrap.
7. Quantity of import item at Sl. No. 2 may be allowed as 34801 Kgs. as 1.337 Kgs./kg. content in the export products after taking 1/3rd recovery from scrap.
8. Quantity of import item at Sl. No. 3 may be allowed as 6253 Kgs. as 1.664 Kgs./kg. content in the export products after taking 1/3rd recovery from scrap.
9. Quantity of import item at Sl. No. 4 may be allowed as 89870 Kgs. as 1.072 Kgs./kg. content in the export products after taking 1/3rd recovery from scrap.
10. Quantity of import item at Sl. No. 5 may be allowed as 119 Nos. on net to net basis. Duty free weight of this item may be allowed as 423393 Kgs. inclusive of 10.1 % wastage after taking 20 % recovery from scrap.
11. Quantity of import item at Sl. No. 6 may be allowed as 49 Nos. on net to net basis. Duty free weight of this item may be allowed as 32846 Kgs. inclusive of 32.5 % wastage after taking 20 % recovery from scrap.
12. Quantity of import item at Sl. No. 7 may be allowed as 150 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 160 Kgs. inclusive of 4.76 % wastage.
13. Quantity of import item at Sl. No. 8 may be allowed as 20 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 10 Kgs. inclusive of 4.76 % wastage.
14. Quantity of import item at Sl. No. 9 may be allowed as 80 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 5020 Kgs. inclusive of 4.76 % wastage.
15. Quantity of import item at Sl. No. 10 may be allowed as 4 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 19974 Kgs. inclusive of 4.76 % wastage.
16. Quantity of import item at Sl. No. 11 may be allowed as 118836 Kgs. (73326 Meters) inclusive of 4 % wastage as U-tubes are involved.
17. Quantity of import item at Sl. No. 12 may be allowed as 128 Kgs. (148.1 Meters) inclusive of 2 % wastage.
18. Quantity of import item at Sl. No. 13 may be allowed as 24428 Kgs. (20191.3 Meters) inclusive

- of 4 % wastage as U-tubes are involved.
19. Quantity of import item at Sl. No. 14 may be allowed as 9391 Kgs. (5420.9 Meters) inclusive of 4 % wastage as U-tubes are involved.
 20. Quantity of import item at Sl. No. 15 may be allowed as 64.4 Kgs. (68.4 Meters) inclusive of 2 % wastage.
 21. Quantity of import item at Sl. No. 16 may be allowed as 24 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 4717 Kgs. inclusive of 4.76 % wastage.
 22. Quantity of import item at Sl. No. 17 may be allowed as 951 Kgs.(367 Nos.) on net to net basis.
 23. Quantity of import item at Sl. No. 18 may be allowed as 14708 Kgs.(4466 Nos.) on net to net basis.
 24. Quantities of import items at Sl. Nos. 19, 20, 21 & 22 may be allowed as 4848 Kgs., 32299 Kgs., and 4848 Kgs. & 27451 Kgs. respectively.
- RA may take further necessary action accordingly.

	Case No.: 7/7/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Deferred
49	HQ File :01/80/050/00228/AM17/	RLA File :07/21/040/00975/AM16/	Lic.No/Date:0710109372 09.02.2016	Defer Date:27.09.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 24.06.2016 for comments. Case is deferred to 27.09.2016.				

	Case No.: 20/7/80-ALC2/2016	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Deferred
50	HQ File :01/80/050/00241/AM17/	RLA File :03/95/040/00834/AM16/	Lic.No/Date:0310802488 11.02.2016	Defer Date:27.09.2016
Decision: The Committee noted that DEIT vide their letter No.17(31)/2016-IPHW dated 22.07.2016 has raised deficiency in the firm's application and sent it directly to the firm decided to await reply from the firm. Case is deferred to 27.09.2016.				

	Case No.: 9/7/80-ALC2/2016	Party Name: ENERTECH ENGINEERING PVT LTD	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Deferred
51	HQ File :01/80/050/00230/AM17/	RLA File :09/24/040/00672/AM16/	Lic.No/Date:0910063255 12.02.2016	Defer Date:27.09.2016
Decision: The Committee noted that the firm's application was earlier sent to DHI on 24.06.2016 for comments. However, DHI has informed that this case pertains to MSME and accordingly NC decided to send the case to MSME for examination and comments. Case is deferred to 27.09.2016.				

	Case No.: 18/7/80-ALC2/2016	Party Name: JS MEDIMAX PVT LTD	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Deferred
52	HQ File :01/80/050/00239/AM17/	RLA File :05/23/040/00519/AM16/	Lic.No/Date:0510397752 29.02.2016	Defer Date:27.09.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to the firm on 18.07.2016 through email and decided to send final reminder to them to expedite reply failing which the case will be rejected without further notice with direction to the firm to pay				

applicable custom duty with interest for EODC. Case is deferred to 27.09.2016.

53	Case No.:11/7/80-ALC2/2016	Party Name: NUCON AEROSPACE PVT LTD	Meet No/Date:10/80- ALC2/2016 16.08.2016	Status: Deferred
	HQ File :01/80/050/00232/AM17/	RLA File :09/24/040/00717/AM16/	Lic.No/Date:0910063349 02.03.2016	Defer Date:27.09.2016
Decision: The Committee noted that MSME vide UO Note No.TL-13024/119/2016-MMM&A-DCMSME dated 12.08.2016 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply (copy to be sent to the firm). Case is deferred to 27.09.2016.				

54	Case No.:17/7/80-ALC2/2016	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:10/80- ALC2/2016 16.08.2016	Status: Approved
	HQ File :01/80/050/00238/AM17/	RLA File :05/23/040/00537/AM16/	Lic.No/Date:0510397932 15.03.2016	
Decision: The committee decided to ratify the norms based upon the written recommendation of DIPP vide ID No. 12/69/2016-TSW/54 dated 16.08.2016 as under:-				
1. Net Fabricated weight of export items at Sl. No. 1 & 2 may be specified as 591 MT each. 2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 4. 3. Quantities of import items at Sl. No. 1, 2, 3 & 4 may be allowed as 1.0493 Kgs/Kg. content in the export product as claimed by the firm. 4. Total quantity of import items at Sl. No. 3 & 4 put together may be restricted as 93000 Kgs. 5. Quantity of import item at Sl. No. 5 may be allowed as 34 No. on net to net basis. Duty free weight of this item may be allowed as 10018 Kgs. inclusive of 4.93 % wastage as claimed by the firm. 6. Quantity of import item at Sl. No. 6 may be allowed as 6 No. on net to net basis. Duty free weight of this item may be allowed as 28440 Kgs. inclusive of 4.93 % wastage as claimed by the firm. 7. Quantity of import item at Sl. No. 7 may be allowed as applied for i.e. 300 Kgs.(6 Nos.) 8. Quantities of import items at Sl. No. 8, 9 & 10 may be allowed as 38900 Kgs., 600 Kgs. & 600 Kgs. respectively. 9. Quantities of import items at Sl. No. 11 to 16 may be allowed as 8500 Kgs., 6327 Kgs., 2500 Kgs., 200 Kgs., 9000 Kgs. & 9000 Kgs. respectively.				
RA may take further necessary action accordingly.				

55	Case No.:6/7/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:10/80- ALC2/2016 16.08.2016	Status: Deferred
	HQ File :01/80/050/00227/AM17/	RLA File :07/21/040/01090/AM16/	Lic.No/Date:0710109533 16.03.2016	Defer Date:27.09.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 24.06.2016 for comments. Case is deferred to 27.09.2016.				

56	Case No.:19/7/80-ALC2/2016	Party Name: ARCELOR MITTAL DHAMM PROCESSING PVT. LTD.	Meet No/Date:10/80- ALC2/2016 16.08.2016	Status: Deferred
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HQ File :01/80/050/00240/AM17/	RLA File :04/24/040/00258/AM16/	Lic.No/Date:0410161720 18.03.2016	Defer Date:27.09.2016
Decision: The Committee noted that DHI representative present in the meeting has raised deficiency in the firm's application as under and decided to ask the firm to submit the information for consideration of the case:- (i) Please specify the name of the Export Product. Case is deferred to 27.09.2016.			

Case No.:15/7/80-ALC2/2016	Party Name: ANUPAM INDUSTRIES LTD	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Deferred
57 HQ File :01/80/050/00236/AM17/	RLA File :34/21/040/00609/AM16/	Lic.No/Date:3410042002 23.03.2016	Defer Date:27.09.2016
Decision: The Committee noted that DHI vide UO Note No.3 (71)/16-TSW (B) dated 13.07.2016 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply (copy to be sent to the firm). Case is deferred to 27.09.2016.			

Case No.:8/1/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Deferred
HQ File :01/80/050/00466/AM16/	RLA File :09/24/040/00736/AM16/	Lic.No/Date:0910063457 29.03.2016	Defer Date:27.09.2016
58	Decision: The Committee noted that the DHI representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- S.No.II of technical details as mentioned in EN-4 of the application form. Case is deferred to 27.09.2016.		

Case No.:2/4/80-ALC2/2016	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Closed
59 HQ File :01/80/050/00144/AM17/	RLA File :05/23/040/00564/AM16/	Lic.No/Date:0510398122 01.04.2016	
Decision: The Committee noted that RA, CLA, Delhi vide letter No.05/23/40/0564/AM-16/ZALC-1/CLA dated 29.07.2016 has informed that the above mentioned AA has been issued on repeat basis with AA No.0510394691 dated 24.06.2015 and accordingly decided to close the case. RA may take further necessary action accordingly.			

Case No.:1/4/80-ALC2/2016	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Approved
60 HQ File :01/80/050/00143/AM17/	RLA File :05/23/040/00001/AM17/	Lic.No/Date:0510398147 06.04.2016	
Decision: The committee decided to ratify the norms based upon the written recommendation of DIPP vide ID No. 12/69/2016-TSW/60 dated 16.08.2016 as under:- 1. Net Empty weight of export items at Sl. No. 1 to 8 may be specified as 19.5 MT, 25 MT, 25 MT, 128 MT, 128 MT, 36.60 MT, 1.60 MT & 1.60 MT each.			

2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 4.
3. Quantities of import items at Sl. No. 1, 3 & 4 may be allowed as 1.0417 Kgs/Kg. content in the export product as claimed by the firm.
4. Total quantity of import items at Sl. No. 3 & 4 put together may be restricted as 131000 Kgs.
5. Quantity of import item at Sl. No. 2 may be allowed as 75291 Kgs. (78404 Meters) inclusive of 2 % wastage.
6. Quantities of import items at Sl. No. 5 to 9 may be allowed as applied for i.e. 3072 Kgs., 1300 Kgs., 3820 Kgs., 5000 Kgs. & 5000 Kgs. respectively.
7. Quantities of import item at Sl. No. 10 may be allowed on net to net basis with accountability clause.

RA may take further necessary action accordingly.

61	Case No.: 16/7/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Deferred
	HQ File :01/80/050/00237/AM17/	RLA File :05/23/040/00025/AM17/	Lic.No/Date:0510398324 27.04.2016	Defer Date:27.09.2016
Decision: The Committee noted that the firm may be asked to furnish information as per S.No.II of Technical details, Appendix 4E (ANF) for examination and comments. Case is deferred to 27.09.2016.				

62	Case No.: 3/7/80-ALC2/2016	Party Name: MAHIMA UDYOG	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Deferred
	HQ File :01/80/050/00224/AM17/	RLA File :05/24/040/00037/AM17/	Lic.No/Date:0510398362 03.05.2016	Defer Date:27.09.2016
Decision: The committee noted that the firm and RA were reminded through email dated 18.07.2016 to forward 4 sets of hard copy of the application of the firm for consideration of the case and decided to remind again to send the same. It is also decided to send a separate mail to RA for sending hard copy of the application. Case is deferred to 27.09.2016.				

63	Case No.: 26/7/80-ALC2/2016	Party Name: L&T-MHPS BOILERS PVT LTD	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Approved
	HQ File :01/80/050/00247/AM17/	RLA File :03/95/040/00012/AM17/	Lic.No/Date:0310804404 04.05.2016	
Decision: The committee decided to ratify the norms based upon the recommendation of DHI representative present in the meeting on net to net basis under GN-4 for Engineering Products. RA may take further necessary action accordingly.				

64	Case No.: 27/7/80-ALC2/2016	Party Name: L&T-MHPS BOILERS PVT LTD	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Approved
	HQ File :01/80/050/00248/AM17/	RLA File :03/95/040/00927/AM16/	Lic.No/Date:0310804403 04.05.2016	
Decision: The committee decided to ratify the norms based upon the recommendation of DHI representative present in the meeting on net to net basis under GN-4 for Engineering Products. RA may take further necessary action accordingly.				

Case No.:30/7/80-ALC2/2016	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:10/80- ALC2/2016 16.08.2016	Status: Approved
HQ File :01/80/050/00251/AM17/	RLA File :03/94/040/00133/AM17/	Lic.No/Date:0310804676 13.05.2016	

Decision: The committee decided to ratify the norms based upon the written recommendation of DIPP vide ID No. 12/69/2016-TSW/65 dated 16.08.2016 as under:-

65

1. Net Empty weight of 53276 Kgs. may be specified with the quantities of each export product at Sl. No. 1 & 2.
2. Net Empty weight of 49662 Kgs. may be specified with the quantity of each export product at Sl. No. 3 to 6.
3. Net Empty weight of 43346 Kgs. may be specified with the quantity of each export product at Sl. No. 7 to 10.
4. Net Empty weight of 44596 Kgs. may be specified with the quantities of each export product at Sl. No. 11 & 12.
5. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 4.
6. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 48636 Kgs. as 1.0291 Kgs./kg. content in the export products.
7. Quantity of import item at Sl. No. 2 may be allowed as 30315 Kgs. as 1.10 Kgs./kg. content in the export products after taking 1/3rd recovery from scrap.
8. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 86992 Kgs. as 1.0291 Kgs./kg. content in the export products.
9. Quantity of import item at Sl. No. 4 may be allowed as 153761 Kgs. (132973 Meters) inclusive of 2 % wastage.
10. Quantity of import item at Sl. No. 5 may be allowed as 72 Nos. on net to net basis. Duty free weight of this item may be allowed as 135367 Kgs. inclusive of 14.8 % wastage after taking 20 % recovery from scrap.
11. Quantity of import item at Sl. No. 6 may be allowed as 48 Nos. on net to net basis. Duty free weight of this item may be allowed as 92524 Kgs. inclusive of 50.2 % wastage after taking 20 % recovery from scrap.
12. Quantities of import items at Sl. Nos. 7, 8 & 9 may be allowed as 2454 Kgs. each.
13. Quantities of import items at Sl. Nos. 10 & 11 may be allowed as applied for i.e. 7472 Kgs. each.
14. Quantity of import item at Sl. No. 12 may be allowed as 11007 Kgs.(734 Nos.) on net to net basis.

RA may take further necessary action accordingly.

Case No.:2/7/80-ALC2/2016	Party Name: TEMA INDIA LIMITED	Meet No/Date:10/80- ALC2/2016 16.08.2016	Status: Deferred
HQ File :01/80/050/00223/AM17/	RLA File :03/95/040/00743/AM16/	Lic.No/Date:0310804703 16.05.2016	Defer Date:27.09.2016
Decision: The committee noted that the firm and RA were issued reminder through email on 18.07.2016 to forward 4 sets of hard copy of the application of the firm for consideration of the case and decided to send another reminder to them to send the same. It is also decided to send a separate mail to RA for sending hard copy of the application. Case is deferred to 27.09.2016.			

Case No.:4/7/80-ALC2/2016	Party Name: THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS PVT.	Meet No/Date:10/80- ALC2/2016 16.08.2016	Status: Deferred
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HQ File :01/80/050/00225/AM17/	RLA File :31/83/040/00009/AM17/	Lic.No/Date:3110066146 16.05.2016	Defer Date:27.09.2016
Decision: The committee noted that the firm's application has been sent to DHI on 04.08.2016 for examination and comments. Case is deferred to 27.09.2016.			

	Case No.:12/7/80-ALC2/2016	Party Name: HONDA TRADING CORPORATION INDIA PVT. LTD.	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Deferred
68	HQ File :01/80/050/00233/AM17/	RLA File :05/23/040/00053/AM17/	Lic.No/Date:0510398531 17.05.2016	Defer Date:27.09.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 24.06.2016 for comments. Case is deferred to 27.09.2016.				

	Case No.:29/7/80-ALC2/2016	Party Name: ISHWARI HEALTHCARE PVT LTD	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Approved
69	HQ File :01/80/050/00250/AM17/	RLA File :03/94/040/00089/AM17/	Lic.No/Date:0310804723 17.05.2016	
Decision: The committee decided to ratify the norms based upon the written recommendation of MSME (Chemical) vide OM No.TL-12024/28/2016-GC and F-DCMSME dated 16.08.2016 (copy to be sent to the firm and RA). RA may take further necessary action accordingly.				

	Case No.:8/7/80-ALC2/2016	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Deferred
70	HQ File :01/80/050/00229/AM17/	RLA File :05/23/040/00061/AM17/	Lic.No/Date:0510398548 18.05.2016	Defer Date:27.09.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to the firm on 18.07.2016 through email and decided to send final reminder to them to expedite reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 27.09.2016.				

	Case No.:10/7/80-ALC2/2016	Party Name: OMEGA SEPARATIONS INDIA PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Deferred
71	HQ File :01/80/050/00231/AM17/	RLA File :32/24/040/00004/AM17/	Lic.No/Date:3210077894 18.05.2016	Defer Date:27.09.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 24.06.2016 for comments. Case is deferred to 27.09.2016.				

	Case No.:14/7/80-ALC2/2016	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Approved
72	HQ File :01/80/050/00235/AM17/	RLA File :05/23/040/00072/AM17/	Lic.No/Date:0510398563 19.05.2016	
Decision: The committee decided to ratify the norms based upon the written recommendation of DHI				

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vide UO No. 3(49)/16-TSW (B) dated 19.07.2016 on repeat basis with AA No.0510390633 dated 21.08.2014 (copy to be sent to the firm and RA).
RA may take further necessary action accordingly.

73	Case No.: 5/7/80-ALC2/2016	Party Name: FABTECH PROJECTS & ENGINEERS LTD	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Deferred
	HQ File :01/80/050/00226/AM17/	RLA File :31/83/040/00015/AM17/	Lic.No/Date:3110066155 20.05.2016	Defer Date:27.09.2016
	Decision: The Committee noted that DIPP vide ID Note No.12/69/2016-TSW/73 dated 16.08.2016 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- 1. Details of Forgings (import item). 2. Details of manufacturing operations on Forgings, if any. 3. Net weight & Gross of Forgings. Case is deferred to 27.09.2016.			

74	Case No.: 23/7/80-ALC2/2016	Party Name: UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Deferred
	HQ File :01/80/050/00244/AM17/	RLA File :03/95/040/00131/AM17/	Lic.No/Date:0310804858 20.05.2016	Defer Date:27.09.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 24.06.2016 for comments. Case is deferred to 27.09.2016.			

75	Case No.: 13/7/80-ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Deferred
	HQ File :01/80/050/00234/AM17/	RLA File :08/24/040/00057/AM17/	Lic.No/Date:0810137979 25.05.2016	Defer Date:27.09.2016
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 24.06.2016 for comments. Case is deferred to 27.09.2016.			

76	Case No.: 1/7/80-ALC2/2016	Party Name: IND-SPHINX PRECISION LTD.,	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Deferred
	HQ File :01/80/050/00222/AM17/	RLA File :22/24/040/00018/AM17/	Lic.No/Date:2210015497 10.06.2016	Defer Date:27.09.2016
	Decision: The committee noted that the firm and RA were issued reminder through email on 18.07.2016 to forward 4 sets of hard copy of the application of the firm for consideration of the case and decided to send another reminder to them to send the same. Case is deferred to 27.09.2016.			

77	Case No.: 2/10/80-ALC2/2016	Party Name: CHEMICO SYNTHETICS LTD.,	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Deferred
	HQ File :01/80/050/00273/AM17/	RLA File :05/23/040/00145/AM17/	Lic.No/Date:0510398950 30.06.2016	Defer Date:27.09.2016

Decision: The Committee noted that the firm's application has been sent to MSME on 10.08.2016 for comments.
Case is deferred to 27.09.2016.

Case No.:1/10/80-ALC2/2016	Party Name: KOSO INDIA PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2016 16.08.2016	Status: Deferred
HQ File :01/80/050/00272/AM17/	RLA File :31/83/040/00039/AM17/	Lic.No/Date:3110066264 21.07.2016	Defer Date:27.09.2016
Decision: The Committee noted that DIPP vide ID Note No.12/69/2016-TSW/78 dated 16.08.2016 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3 of Standard Deficiency Format, export product wise. 2. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 1 & 2. 3. Difference in import items at Sl. No. 1 & 2. Case is deferred to 27.09.2016.			

S.No.258

Case No. A/R-48	M/s. Pranita Engineering Solutions Pvt. Ltd.,	HQF.No.01/80/162/00101/AM15/DES.I	Lic. No. & date
Meeting No.10/17		RLA, No.07/24/040/00187/AM09	0710059077
Date: 16.08.2016		Request for fixation of norms	dt.13.08.2008

Decision: The Committee noted that valuation report received from MSME Bangalore has been sent to MSME on 03.08.2015 followed by reminder on 08.01.2016 for examination and comments.
Case is deferred to 27.09.2016.

S.No.259

Case No. A/R-150	M/s. Poly Medicure Ltd.,	HQF.No.01/81/050/00071/AM15/DES.I	Lic. No. & date
Meeting No.10/17		RLA, No.05/24/040/00447/AM14	0510380665
Date: 16.08.2016		Request for revision of norms.	dt.03.03.2014

Decision: The Committee noted that firm's request dated 30.09.2014 has been sent to C&PC for comments on 05.02.2015 followed by reminder through DO letter dated 23.07.2015 and 29.12.2016 to JS, C&PC to expedite comments.

Case is deferred to 27.09.2016.

S.No.260

Case No. A/R-116	M/s. ISGEC Heavy Engineering	HQF.No.01/80/050/00357/AM14/DES.I	Lic. No. & date
Meeting No.10/17		RLA, No. 05/23/040/00263/AM14	0510366797

Date: 16.08.2016	Ld., Yamunanagar	Request for correct import item No.27 of norms	dt.25.09.2013
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Decision: The committee decided to modify the norms based upon the written recommendation of DIPP vide ID No. 12/69/2016-TSW/116-A/R dated 16.08.2016 as under:-

1. Net Fabricated weight of export product at Sl. No. 2 may be modified as 351.282 MT.
2. Quantity of import item at Sl. No. 5 may be reduced as 25009 Kgs.
3. Weight of import item at Sl. No. 8 may be reduced as 36000 Kgs.
4. Import items at Sl. No. 9, 16, 18, 20, 21 & 26 may be deleted.
5. Quantity of import item at Sl. No. 27 may be modified as 93116 Kgs. (52367.25 Meters) inclusive of 2 % wastage.
6. Quantity of import item at Sl. No. 28 may be reduced 4950 Kgs.

RA may take further necessary action accordingly.

S.No.261

Case No. A/R-144	M/s. L&T-MHI Boilers	HQF.No.01/80/050/00815/AM11/DES.I	Lic. No. & date
Meeting No.10/17	Pvt. Ltd.,	RLA, No.03/95/040/00824/AM11	0310610931
Date: 16.08.2016	Mumbai	Request for amendment of norms	dt.13.01.2011

Decision: The Committee noted that the firm's reply dated 04.07.2016 has been sent to DHI on 05.07.2016 for examination and comments.

Case is deferred to 27.09.2016.

S.No.262

Case No. A/R-145	M/s. Larsen and Toubro	HQF.No.01/80/050/00417/AM12/DES.I	Lic. No. & date
Meeting No.10/17	Ltd., Mumbai	RLA, No.03/95/040/00648/AM12	0310665958
Date: 16.08.2016		Request for amendment of norms	dt.18.11.2011

Decision: The Committee noted that the firm's reply dated 07.07.2016 has been sent to DHI on 20.07.2016 for examination and comments.

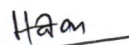
Case is deferred to 27.09.2016.

S.No.263

Case No. A/R-146	M/s. Larsen and Toubro	HQF.No.01/80/050/00171/AM13/DES.I	Lic. No. & date
Meeting No.10/17	Ltd., Mumbai	RLA, No.03/95/040/00087/AM13	0310697187
Date: 16.08.2016		Request for amendment of norms	dt.01.06.2012

Decision: The Committee noted that the firm's reply dated 18.09.2015 has been sent to DHI on 08.01.2016 for examination and comments.

Case is deferred to 27.09.2016.


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S.No.264

Case No. A/R-148	M/s. Larsen and Toubro Ltd., Mumbai	HQF.No.01/80/050/00170/AM12/DES.I	Lic. No. & date
Meeting No.10/17		RLA, No.03/95/040/00166/AM152	0310640468
Date: 16.08.2016		Request for amendment of norms	dt.05.07.2011

Decision: The Committee noted that the firm's reply dated 14.07.2016 and 15.07.2016 has been sent to DHI on 19.07.2016 and Additional reply dated 02.08.2016 has been sent to DHI on 10.08.2016 for comments.

Case is deferred to 13.09.2016.

S.No.265

Case No. A/R-157	M/s. Radiant Industries, Pune	HQF.No.01/80/050/00394/AM12/DES.I	Lic. No. & date
Meeting No.10/17		RLA, No.31/83/040/00183/AM12	3110051726
Date: 16.08.2016		Request for revision of norms	dt.07.12.2011

Decision: The Committee noted that the firm's request for revision of norms has been sent to DHI on 01.03.2016 for comments.

Case is deferred to 29.07.2016.

S.No.266

Case No. A/R-158	M/s. Powerwind Limited, Gurgaon	HQF.No.01/80/050/00180/AM16/DES.I	Lic. No. & date
Meeting No.10/17		RLA, No.05/24/040/00614/AM15	0510394137
Date: 16.08.2016		Request for fixation of norms	dt.07.05.2015

Decision: The Committee noted that C&PC vide OM No.46011/64/2014-PC-II(Pt. File) has provided comments. However, NC further noted that the wastage norms have not been specified by them and also the basis for recommendation 'as applied' has not been mentioned. Therefore, NC decided to send copy of the application to MSME (Chemical) to examine the case and offer their comments.

Case is deferred to 27.09.2016

S.No.267

Case No. A/R-163	M/s. Boysen India Ltd., Utter Pradesh	HQF.No.01/80/050/00138/AM16/DES.I	Lic. No. & date
Meeting No.10/17		RLA, No.05/23/040/00096/AM16	0510394521
Date: 16.08.2016		Request for fixation of norms	dt.10.06.2015

Decision: The Committee noted that the firm's request dated 02.01.2016 has been sent to MSME on 23.02.2016 for comments.

Case is deferred to 27.09.2016.

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S.No.268

Case No. A/R-164	M/s. BIO-TECH Vision	HQF.No.01/80/050/00120/AM16/D ES.I	Lic. No. & date
Meeting No.10/17	Care Pvt. Ltd.,	RLA, No.08/24/040/00023/AM16	0810135195
Date: 16.08.2016	Ahmedabad	Request for revision of norms	dt.06.05.2015

Decision: The Committee noted that the firm's request dated 13.01.2016 has been sent to C&PC on 23.02.2016 for comments. Case is deferred to 27.09.2016.

S.No.269

Case No. A/R-32	M/s. Larsen & Toubro Limited,	HQF.No.01/80/050/00351/AM16/DES.I	Lic. No. & date
Meeting No.10/17	Mumbai	RLA, No.03/95/050/00249/AM16	0310798796
Date: 16.08.2016		Request for revision of norms	dt.10.09.2015

Decision: The Committee noted that the Applicant has submitted multiple requests for amendment in norms. In some of the items, quantities applied are more than what has been mentioned in the AA. The Committee decided to advise the firm to send a consolidated application for amendment through RA along with justification for the same. Case is deferred to 27.09.2016.

S.No.270

Case No. A/R-35	M/s. Arioli	HQF.No.01/80/050/00211/AM15/DES.I	Lic. No. & date
Meeting No.10/17	Textiles	RLA, No.34/21/040/00090/AM15	3410040214
Date: 16.08.2016	Machinery Pvt. Ltd., Vadodara	Request for fixation of norms	dt.06.06.2014

Decision: The Committee noted that the firm's request dated 29.03.2016 has been sent to MSME on 19.05.2016 for comments. Case is deferred to 27.09.2016.

S.No.271

Case No. A/R-36	M/s. Freedom	HQF.No.01/80/050/00526/AM15/DES.I	Lic. No. & date
Meeting No.10/17	Ophthalmic	RLA, No.04/24/040/00231/AM15	0410159838
Date: 16.08.2016	Pvt. Ltd., Hosur(TN)	Request for revision of norms	dt.04.12.2014

Decision: The Committee noted that the firm's request dated 08.02.2016 has been sent to MSME on 19.05.2016 for comments. Case is deferred to 27.09.2016.

S.No.272

Case No. A/R-37	M/s. Larsen & Toubro	HQF.No.01/80/050/00403/AM14/DES.I	Lic. No. & date
Meeting No.10/17	Limited,	RLA, No.03/95/050/00525/AM14	0310756062
Date: 16.08.2016	Mumbai	Request for amendment of norms	dt.20.10.2013

Decision: The Committee noted that DIPP vide ID Note No.12/69/2016-TSW/37-A/R dated 16.08.2016 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:-

1. Information in respect of Sl. No. 11 & 14 of Standard Deficiency Format, export product wise.
2. Detailed calculations for the quantity of welding strips required for overlay (Sl. No. 11) supported by overlay areas and thicknesses.

Case is deferred to 27.09.2016.

S.No.273

Case No. A/R-48	M/s. L&T-	HQF.No.01/80/050/00348/AM16/DES.I	Lic. No. & date
Meeting No.10/17	MHPS Boilers	RLA, No.03/95/040/00391/AM16	0310798440
Date: 16.08.2016	Pvt. Limited, Mumbai	Request for amendment of item description of export product of norms	dt.25.08.2015

Decision: The Committee noted that the firm has amended the name of the export product to 'Pulveriser'. Therefore, the Committee decided to maintain status quo in the earlier decision dated 24.11.2015. The applicant has also communicated their acceptance to the same. Therefore, NC decided to close the case.

RA may take further necessary action accordingly.

S.No.274

Case No. A/R-49	M/s. L&T-	HQF.No.01/80/050/00458/AM16/DES.I	Lic. No. & date
Meeting No.10/17	MHPS Boilers	RLA, No.03/95/040/00391/AM16	0310792501
Date: 16.08.2016	Pvt. Limited, Mumbai	Request for amendment of norms	dt.31.12.2014

Decision: The Committee decided to amend 'Typographical correction in inputs as pointed out by the applicant vide **their letter dated 25.07.2016** may be accepted' based on written recommendation of DHI dated 12.08.2016 (copy the letter and recommendation to be sent to the firm & RA).

RA may take further necessary action accordingly.

S.No.275

Case No. A/R-51	M/s. Minda	HQF.No.01/80/050/01764/AM09/DES.I	Lic. No. & date
Meeting No.10/17	Silca	RLA, No.05/24/040/00706/AM09	0510235844
Date: 16.08.2016	Engineering Ltd., Greater Noida	Request for correction in export /import quantity of norms	dt.05.02.2009

Decision: The Committee noted that the firm's request has been sent to DHI on 30.06.2016 for comments. Case is deferred to 27.09.2016.

S.No.276

Case No. A/R-52	M/s. L&T-	HQF.No.01/80/050/00805/AM11/DE	Lic. No. & date
Meeting No.10/17	MHPS Boilers	S.I	
Date: 16.08.2016	Pvt. Limited, Mumbai	RLA, No.03/95/040/00774/AM11	0310610650
		Request for amendment of item description of export product of norms	dt.12.01.2011

Decision: The committee noted that comments from DHI vide UO No.3/43/2012-TSW (B) dated 04.08.2016 has been received. However, the committee decided to call for some more information from the firm and decided to defer the case. Case is deferred to 13.09.2016.

S.No.277

Case No. A/R-54	M/s. Dee Development	HQF.No.01/80/050/00792/AM08/DES. I	Lic. No. & date
Meeting No.10/17	Engineers Ltd.,	RLA, No.05/24/040/00238/AM07	0510205473
Date: 16.08.2016	Faridabad	Request for ratification of norms	dt.27.06.2007

Decision: The Committee noted that the firm's request dated 14.05.2016 has been sent to DHI on 30.06.2016 for comments.

Case is deferred to 27.09.2016.

S.No.278

Case No. A/R-56	M/s. ISGEC	HQF.No.01/80/050/00092/AM16/DES.I	Lic. No. & date
Meeting No.10/17	Heavy	RLA, No.05/23/040/00004/AM16	0510394195
Date: 16.08.2016	Engineering Ltd., Yamunanagar	Request for revision in quantity of import item No.26 to 31, 32, 34 to 35 of norms	dt.11.05.2015

Decision: The Committee decided to reject the request for revision of norms based on the written recommendation of DIPP vide ID No.12/69/2016-TSW/56-A/R dated 16.08.2016 as under:-

Status quo may be maintained and firm may be informed as under:

1. Quantities of imports items at Sl. No. 26 to 32, 34 & 35 (Welding consumables) for forgings has been allowed as 1 % of weight of forgings in line with all other cases.

RA may take further necessary action accordingly.

S.No.279

Case No. A/R-61	M/s. Tema India Ltd.,	HQF.No.01/80/050/00236/AM16/DE S.I	Lic. No. & date
Meeting No.10/17	Mumbai	RLA, No.03/95/040/00286/AM16	0310797164
Date: 16.08.2016		Request for fixation of norms	dt.10.07.2015

Decision: The Committee noted that the firm's request dated 06.04.2016 has been sent to DIPP on 30.06.2016 for comments. Case is deferred to 27.09.2016.

S.No.280

Case No. A/R-62	M/s. Bharat Heavy	HQF.No.01/80/050/00776/AM11/DE S.I	Lic. No. & date
Meeting No.10/17	Electricals	RLA, No.04/24/040/00232/AM11	0410119697
Date: 16.08.2016	Ltd., Chennai	Request for revision/amendment of norms	dt.12.12.2010

Decision: The Committee noted that the firm's request dated 26.04.2016 has been sent to DHI on 30.06.2016 for comments. Case is deferred to 27.09.2016

S.No.281

Case No. A/R-63	M/s. Bharat	HQF.No.01/80/050/00324/AM12/DES.I	Lic. No. & date
Meeting No.10/17	Heavy	RLA, No.04/24/040/00137/AM12	(i) 0410124734
	Electricals	RLA, No.04/24/040/00065/AM12	dt.08.06.2011
Date: 16.08.2016	Ltd., Chennai	Request for revision/amendment of norms	(ii)0410128752
			dt.30.09.2011

Decision: The Committee decided to modify the norms based on written recommendations of DHI vide UO No.3 (46)/2011-TSW (B) dated 05.08.2016 (copy to be sent to the firm & RA).
RA may take further necessary action accordingly.

S.No.282

Case No. A/R-64	M/s. Bharat	HQF.No.01/80/050/00682/AM10/DE	Lic. No. & date
	Heavy	S.I	
Meeting No.10/17	Electricals	RLA, No.04/24/040/00242/AM10	0410110351
Date: 16.08.2016	Ltd., Chennai	Request for revision/amendment of norms	dt.23.12.2009

Decision: The Committee noted that the firm's request dated 26.04.2016 has been sent to DHI on 30.06.2016 for comments. Case is deferred to 27.09.2016.

S.No.283

Case No. A/R-65	M/s. Bharat	HQF.No.01/80/050/00792/AM11/DES	Lic. No. & date
	Heavy	.I	
Meeting No.10/17	Electricals	RLA, No.04/24/040/00261/AM11	0410123379
Date: 16.08.2016	Ltd., Chennai	Request for revision/amendment of norms	dt.08.02.2011

Decision: The Committee noted that the firm's request dated 26.04.2016 has been sent to DHI on 30.06.2016 for comments. Case is deferred to 27.09.2016.

S.No.284

Case No. A/R-66	M/s. Bharat	HQF.No.01/80/050/00466/AM12/DE	Lic. No. & date
	Heavy	S.I	
Meeting No.10/17	Electricals	RLA, No.04/24/040/00156/AM10	(i) 0410108868
	Ltd., Chennai	RLA, No.04/24/040/00155/AM10	dt.28.10.2009
		RLA, No.04/24/040/00066/AM12	(ii) 041010878
		RLA, No.04/24/040/00242/AM10	6 dt.23.10.2009
Date: 16.08.2016		Request for revision/amendment of norms	(iii) 0410128794
			dt.30.09.2011
			(iv) 0410121382
			dt.08.02.2011

Decision: The Committee noted that the firm's request dated 27.52016 has been sent to DHI on 30.06.2016 for comments. Case is deferred to 27.09.2016.

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S.No.285

Case No. A/R-75	M/s. Kern-Liebers (India)	HQF.No.01/80/050/00247/AM15/DES.I	Lic. No. & date
Meeting No.10/17	Pvt. Ltd.,	RA.F.No.07/24/040/00252/AM14	0710105948
Date: 16.08.2016	Tumkur	Request for fixation of norms	dt.21.07.2014

Decision: The Committee noted that the firm's request dated 15.06.2016 has been sent to MSME on 26.07.2016 for comments. Case is deferred to 27.09.2016.

S.No.286

Case No. A/R-76	M/s. Kern-Liebers (India)	HQF.No.01/80/050/00686/AM07/DES.I	Lic. No. & date
Meeting No.10/17	Pvt. Ltd.,	RA.F.No.07/24/040/00408/AM07	0710047580
Date: 16.08.2016	Tumkur	Request for fixation of norms	dt.25.09.2006

Decision: The Committee noted that the firm's request dated 15.06.2016 has been sent to MSME on 26.07.2016 for comments. Case is deferred to 27.09.2016.

S.No.287

Case No. A/R-80	M/s.Schmetz	HQF.No.01/80/171/00021/AM15/DES.I	
Meeting No.10/17	India Pvt. Ltd.,	Request for revision of wastage Norms of Industrial Sewing Machine Needles for 100% EOU as per Para 6.8 of FTP	
Date: 16.08.2016	Gandhidham		

Decision: The Committee noted that the firm's request has been sent to MSME on 11.08.2016 for comments.

Case is deferred to 27.09.2016.

S.No.288

Case No. A/R-81	M/s. TPP Boilers Pvt. Ltd.,	HQF.No.01/80/050/00037/AM17/D ES.I	Lic. No. & date
Meeting No.10/17	Mumbai	RA.F.No.03/95/040/00696/AM16	0310801039
Date: 16.08.2016		Request for revision of norms	dt.15.12.2015

Decision: The Committee noted that the firm's request dated 25.05.2016 has been sent to DHI on 11.08.2016 for comments.

Case is deferred to 27.09.2016.

S.No.289

Case No. A/R-82	M/s. L&T-MHPS Boilers Pvt. Ltd.,	HQF.No.01/80/050/00037/AM16/D ES.I	Lic. No. & date
Meeting No.10/17	Mumbai	RA.F.No.03/95/040/00390/AM16	0310798539
Date: 16.08.2016		Request for revision of norms	dt.27.08.2015

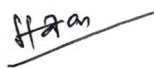
Decision: The committee noted that written comments from DHI dated 12.08.2016 has been received. However, the committee decided to call for some more information from the firm and decided to defer the case.

Case is deferred to 13.09.2016.

S.No.290

Case No. A/R-83	M/s. Precision Electronics Ltd.,	HQF.No.01/80/050/00034/AM15/DES.I	Lic. No. & date
Meeting No.10/17	New Delhi	RA.F.No.05/24/040/00338/AM14	0510373913
Date: 16.08.2016		Request for fixation of norms	dt.18.12.2013

Decision: The Committee noted that the firm's request has been sent to DEIT on 11.08.2016 for comments. Case is deferred to 27.09.2016.


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16/8/2016

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संचार और सूचना प्रौद्योगिकी मंत्रालय
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग
DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY
Website: www.deity.gov.in

संख्या

No. 1731/2016-IPHW

दिनांक

22.07.2016
Date.....

M/s. Polycab Wires Pvt. Ltd.
1st Floor, HICO House 771,
Pandit Satawalekar Marg
Mahim(W)
Mumbai-400016

Sub:-Application for ratification of norms of Advance Licence No0310802488 dated 11.02.2016 for export of " Optical Fibre Cable".

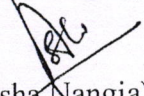
Sir,

Please refer to your application received from the O/o the DGFT on the subject cited above.

2. You are requested to provide the following information to enable further processing of the proposal.

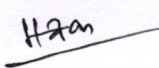
- i) Details of export product i.e. drawing ,design etc.
- ii) Quantity of raw materials/import items required for manufacturing one unit of export product for each export item separately .
- iii) The calculation for determining the quantity of raw material above
- iv) Wastage claimed in the manufacturing process.
- iv) Justification of wastage

Yours faithfully


(Asha Nangia)
Director

✓ Copy to:-
Shri Haradhan Das
FTDO
O/o DGFT
Udyog Bhavan
New Delhi

w.r.t DGFT I.D. Note No. 01/80/050/241/AM I7/DES-1/348 dated 29.6.2016


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi



ELECTRONICS INDIA
Billion Needs Million Chips

इलेक्ट्रॉनिक्स निकेतन
6, सी.जी.ओ. कॉम्प्लेक्स
नई दिल्ली-110003

ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003

53
16/08/2016

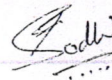
Govt. of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

Subject: AA No 0910063349 dated 02.03.16 in respect of M/s Nucon Aerospace Pvt Ltd.

The following information is required before norms can be fixed:-

- Per unit weight of each export product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of items of import.
- Blank size and weight of each item of import corresponding to the export item.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issues with the approval of Director (ME) for taking view by NC.


(K.S.Sodhi)
AD (ME)

Shri H. Das, FTDO, DGFT Udhog Bhawan New Delhi
UO note no TL-13024/119/2016-MMM&A-DCMSME dated 12.08.16

H2a
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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16/8/16

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

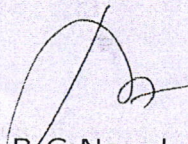
Subject: Application of Anupam Industries for ratification of norms of AA no 3410042002 dt 23-03-16.

DES-I, DGFT may kindly refer to the above mentioned AA of M/S Anupam Industries . It is observed that following information in appendix 4E of application is not available.

1. Sl no 1 of imported inputs giving wastage claimed, quantity required per each export product etc.
2. Sl no b) & c) of Raw Materials/ consumables of Technical Details II .
3. Sl no c) & e) of components of Technical Details II .
4. Most of the items like item no say 1 to 8 appears to be components but these are not multiple of the quantity of export. Firm to justify the same.

In view of we may inform DGFT that we are unable to offer our comments. DGFT may dispose the request as per their policy/procedure . Accordingly the reference may be deleted from the pendency list of this department. DGFT may ensure that above information is enclosed while referring paper to this department.

The above issues with the approval of IA(KKT).


B.C.Nayak
Development Officer
13-07-16

DGFT (FTDO , DES-I)
Deptt. of HI, UO No 3(71)/16-TSW(B)

H2a
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

72
16/08/2016

Subject: Application of M/S Borg Warner for ratification of norms of AA no 0510398563 dt 19-05-16.

DES-I, DGFT may kindly refer to the above mentioned AA of M/S Borg Warner. This Office recommends on repeat basis with AA no 0510390633 dt. 21-08-14

The above issues with the approval of IA (KKT)



B.C.Nayak
Development Officer
19-07-16

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(49)/16-TSW(B)

dated

Har
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

2 (P)

Sl. No. 274
16/08/2016

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website: <http://dgft.gov.in>

Subject: Request for amendment of norms in respect of Advance Authorization No.0310792501 dated 31.12.2014 issued under Para 4.7 of HBP Vol. - I of M/s. L&T-MHPS Boilers Pvt. Ltd., Mumbai

Please find enclosed copy of Firm's request dated 05.07.2016 and its enclosures on the subject mentioned above. DHI is therefore requested to examine the matter and furnish their comments, as this case is to be re-listed on 02.08.2016.

Haa
27/7/16
(Haradhan Das)

Foreign Trade Development Officer
For Director General of Foreign Trade
Tel.: 23061562 Ext.265
E-mail: nc1.dgft@nic.in

✓ Shri K.K. Tiwari., I.A., Department of Heavy Industry, Room No. 476, Udyog Bhawan, New Delhi 110011.

3/134(B)
27/2/16

DGFT, I.D.No.01/80/050/00458/AM16/DES-I/DES-I/443

Dated: 27/7/16

On file H

DIA Typographical corrections in inputs as pointed out by the applicant may be accepted.

FTDO. DES-I

Haa
Haa
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Haa
17/8/16



MHPS

Sl. No. 274

16/08/2016

DHI

L&T-MHPS Boilers Private Limited
(Formerly known as L&T-MHI Boilers Private Limited)
12/4 Delhi Mathura Road
Near Sarai Khwaja Chowk
Faridabad 121 003, Haryana, INDIA
Tel: +91 129 4291000
Fax: +91 129 4291222
www.Lntmhps.com

LIC: LUT: 1112 :TM

July 25, 2016

The Directorate General of Foreign Trade
(DES I)
Udyog Bhawan
Maulana Azad Road
New Delhi-110011

Dear Sir,

Sub : Request for Amendment of Norms for Advance Authorization No.0310792501 dated 31.12.2014

Your Ref: (a) Advance Authorization No.0310792501 dated 31.12.2014 (enclosed)

- (b) RLA File No. 03/95/040/00798/AM15/
- (c) Case No. 18/25/89-ALC2/2015
- (d) Meeting No: 2/80-ALC2/2016 Dated 26.04.2016 (enclosed)
- (e) DHI UO TSWB 3/26/2016 Dated 26.04.2016 (enclosed)
- (f) Earlier AA No. 0310798232 dt. 17.08.2015 & NC Minutes No- 20/80/ALC2/2015 dt. 05.01.2016 (enclosed)

We thank you for ratifying the Norms against the Advance Authorization No. 0310792501 dated 31.12.2014.

However we request you to kindly make the following amendments in the Ratified Norms for "Export and Import Items" as mentioned below:

Export Product:

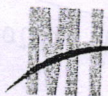
- 1) Export Item SI No. 1 as per Advance Authorization :**
Boiler Pressure Parts-Furnace Wall Tube Panel, Header & Connecting Piping for Advance Lift up
Qty : 1 Set
- 2) Export Item SI No. 2 as per Advance Authorization :**
Boiler Pressure Parts- Upper, Passage & 2nd Pass Furnace Wall Tube Panel with Header, Superheater & Reheater
Qty : 1 Set
- 3) Export Item SI No. 3 as per Advance Authorization :**
Boiler Pressure Parts- Middle & Lower Furnace Wall Tube Panel, Header & Economizer
Qty : 1 Set

....2p..

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Registered Office: L&T House, N.M. Road, Ballard Estate, Mumbai 400 001 INDIA.
CIN: U29119MH2006PTC165102

A Joint Venture between Larsen & Toubro Limited and Mitsubishi Hitachi Power Systems Limited

**L&T****MHPS**

L&T-MHPS Boilers Private Limited
(Formerly known as L&T-MHI Boilers Private Limited)
12/4 Delhi Mathura Road
Near Sarai Khwaja Chowk
Faridabad 121 003, Haryana, INDIA
Tel: +91 129 4291000
Fax: +91 129 4291222
www.Lntmhps.com

:: 2 ::

Input Items:

Pl do the necessary amendment in the input items as under

Item 1 to 4

Pl allow Wastage @ 4% as per earlier AA No. 0310798232 dt. 17.08.2015 and NC Minutes No.- 20/80/ALC2/2015 dt. 05.01.2016 on repeat basis.

Item No. 8

To be shifted to GN 4 group

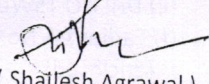
Item 11 to 15

The word "Misc" to be replaced by "Raw Material"

We request you to kindly consider our case on priority and amend the norms against the Authorization 0310792501 dated 31.12.2014 as per above request.

Thanking You,

Yours faithfully
For L&T MHPS Boilers Pvt Ltd.


(Shallesh Agrawal)

Encl : as above

CC: **Shri K. K. Tiwari**
Industrial Advisor,
Department of Heavy Industry
Room No. 476, Udyog Bhawan,
New Delhi - 110011


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Registered Office: L&T House, N.M. Road, Ballard Estate, Mumbai 400 001 INDIA.
CIN: U29119MH2006PTC165102

A Joint Venture between Larsen & Toubro Limited and Mitsubishi Hitachi Power Systems Limited

Government of India
Department of Heavy Industry
TSW(B) Section

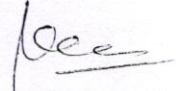
SL. No. 276
16/08/2016

Subject: AA No.0310610650 M/s L&T MHI Boiler.

Ref: DES-I/1/80/50/805/AMII dated 27/07/2016

With reference to the two requests of the applicant in enclosure, DES-I may
take a view at S.No.1 and this office supports regret at S.No.2.

request


(K.K. Tiwari)

Industrial Advisor

DY. DGFT, DES-1, DGFT, Udyog Bhawan
D.O. No.3/43/2012-TSW(B) dated the 4th August, 2016


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Department of Heavy Industry
Udyog Bhavan New Delhi

Sl. No. 281
16/08/2016

Sub: Amendment in AA No. 0410128752 dated 30.9.2011.

Ref DGFT ID01/80/50/324/AM-12/DES-I /364 dated 30/6/2016

BHEL Chennai has requested for reduction in the quantity of the inputs from the earlier ratified quantities by Norms Committee due to reduction in overall pipe length during detailed engineering in sub-systems as under

EP: Steam Generator/turbine Piping for 3X660MW Prayagraj, Bara STTP (Ratified EP Weight: 14662 MT)

Inputs Reduction

Item 1 Seamless CS pipe from 3240 to 2625 MT

Item 2 Seamless AS pipe from 3210 to 3185 MT

Item 4 from 4500 to 1939 numbers.

Item 5 from 27 to 26 numbers

Item 6 from 180 to 139 nos

Item 7 from 250 to 15 nos

Item 8 from 150 to 38 nos

Item 3, 9, to 13 to be deleted -not imported.

Item 14, from 453 to 297 MT

Other items remain unchanged, the applicant will account for actual imports in export product and for the verification of actual total Export weight, the applicant may produce copy of Excise /Sales Invoices to the RLA, DGFT .

This has the approval of JS (RKS).



(K.K. Tiwari)

Industrial Advisor

Dy DGFT DES-I

TSWB File No. 3(46)/2011-TSW(B) dated 5/08/2016

H2a
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Sl. No. 281
16/8/2016

Department of Heavy Industry
Udyog Bhavan New Delhi

Subject: Amendment of AA No. 0410124734 dated 08.06.2011 of BHEL Piping Centre Chennai;
EP: Boiler & Turbine Generator Piping for 2X600 MW Shree Shingaji STPP

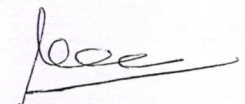
Inputs

Si No.	Item	Total Quantity in MT		
		Ratified Quantity	Quantity in export product	
1	Seamless CS Pipe	1666	1610.84	
2	Seamless AS Pipe	1176	1171.84	
4	Fittings, Forgings	290	53.08	

Reduced import quantity as in column 4 may be allowed.
Other items as per C-1647 and net to net under GN-4.

The total EP weight for two units may be amended from Ratified EP Weight: 6455 MT to 5705 MT and the same to be incorporated in the AA. Indigenous weight of the items has also been reduced (as per 27 to 28 /c of Annexure II of applicants letter under reference).

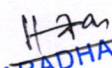
This has the approval of JS


(K.K Tiwari)

Industrial Advisor

Dy DGFT, DES I

File No. 3(46)/2011-TSW(B)


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

S.No. 281
16/8/2016

<u>LIST-2 REVISED</u> LICENCE REF: 0410128752 Dt. 30.09.2011 BOILER TURBINE GENERATOR PIPING FOR 3X660 MW PRAYAGRAJ BARA STPP					
SL. NO	IMPORT ITEM DESCRIPTION	UOM	Ratified import qty by NC	Imported qty	Reduction
1	SEAMLESS / WELDED CS PIPE	MT	3240	2625	615
2	SEAMLESS AS PIPE	MT	3210	3185	25
3	SEAMLESS SS PIPE	MT	30	0	30
4	FITTINGS, FORGINGS	NO	4500	1939	2561
		(MT)	711	581	130
5	WELDING WIRES, ELECTRODES	MT	27	26	1
		NO	180	139	41
6	HANGER COMPONENTS - CLEVIS WITH BOLTS	(MT)	24	7	17
		NO	250	15	235
7	HANGER COMPONENTS - CONSTANT LOAD HANGERS, VARIABLE LOAD HANGERS	(MT)	36	10	26
		NO	150	38	112
8	HYDRAULIC SNUBBER ASSEMBLY - IMPORT	(MT)	36	4	32
		NO	120	0	120
9	SWITCHES	(MT)	18	0	18
		NO	120	0	120
10	GAUGES	(MT)	18	0	18
		NO	60	0	60
11	TRAPS	(MT)	9	0	9
		NO	120	0	120
12	VALVES	(MT)	18	0	18
		NO	150	0	150
13	FLOW NOZZLE ASSEMBLY	(MT)	6	0	6
14	ALLOY STEEL PLATES SA 387 GR 91 CL.2	MT	453	297	156
TOTAL WEIGHT		(MT)	7836	6735	1101

H2a
HARADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Department of Commerce
 Udyog Bhawan, New Delhi

UCCO
K. RAJITHA
 SDGM / Purchase
 BHEL / Piping Centre
 T. Nagar, Chennai - 600 017

LIST- 3 REVISED
LICENCE REF: 0410128752 Dt. 30.09.2011
BOILER TURBINE GENERATOR PIPING FOR 3X660 MW PRAYAGRAJ BARA STPP

SL. NO	MATERIAL DESCRIPTION	IMPORTS			INDIGENOUS		
		Imported weight (MT)	Wastage%	Net imported weight after wastage (MT)	Actual design weight (MT)	Wastage%	Actual Net weight after wastage (MT)
1	SEAMLESS / WELDED CS PIPE	2.625	2	2.573	1.152	2	1129
2	SEAMLESS AS PIPE	3.185	2	3.122	-	2	-
3	SEAMLESS SS PIPE	-	2	-	64	2	63.00
4	FITTINGS, FORGINGS	581	0	581	746	0	746
5	WELDING WIRES, ELECTRODES	26	0	26	-	0	-
6	HANGER COMPONENTS - CLEVIS WITH BOLTS	7	0	7	-	0	-
7	HANGER COMPONENTS - CONSTANT LOAD HANGERS, VARIABLE LOAD HANGERS	10	0	10	316	0	316
8	HYDRAULIC SNUBBER ASSEMBLY - IMPORT	4	0	4	-	0	-
9	SWITCHES	-	0	-	3	0	3
10	GAUGES	-	0	-	3	0	3
11	TRAPS	-	0	-	6	0	6
12	VALVES	-	0	-	12	0	12
13	FLOW NOZZLE ASSEMBLY	-	0	-	9	0	9
14	ALLOY STEEL PLATES SA 387 GR 91 CL.2	297	3	288	-	0	-
	INDIGENOUS ITEMS ONLY						
15	STRUCTURALS & PLATES	-	3	-	2,005	3	1945
16	INSULATION	-	-	-	296	-	296
17	COMPONENTS	-	-	-	43	-	43
18	HANGERS AND SUPPORTS	-	-	-	57	-	57
	TOTAL	6,735		6,610	4,712		4,628

Total Supply weight (Import+Indigenous) for the project (MT): 11238

HARIDAS
Foreign Trade Development Officer
Directorate General of Commerce
Department of Commerce
Udyog Bhawan, New Delhi

K. RAJITHA
SDGM / Purchase
BHEL / Piping Centre
T. Nagar, Chennai - 600 017

S.No. 281
16/8/2016

ANNEXURE - II TO REQUEST FOR AMENDMENT IN EXPORT PRODUCT WEIGHT
LICENCE REF: 0410124734 Dt. 08.06.2011
PIPING SYSTEM FOR 2X600 MW SHREE SHINGAJI THERMAL POWER PROJECT

SL. NO	MATERIAL DESCRIPTION	Wast- age%	IMPORTS (WT in MT) PER UNIT				INDIGENOUS (WT in MT) PER UNIT			
			Weight declared in licence	Declared wt after wastage	Actual import weight	Actual Net wt after wastage	Weight declared in licence	Declared wt after wastage	Actual design weight	Actual Net wt after wastage
1	SEAMLESS/WELDED - TUBES/PIPES OF CARBON STEEL TO THE FOLLOWING SPECIFICATIONS IN ALL GRADES/TYPES: SA106 GRB, SA 106 GRC, API5L GRB OR THEIR EQUIVALENT.	2	850	833	822	805	555	544	552	541
2	SEAMLESS/ WELDED - TUBES/PIPES OF ALLOY STEEL TO SPECIFICATION IN ALL GRADES/TYPES: SA335 OR THEIR EQUIVALENT.	2	600	588	598	586	10	10	-	-
3	SEAMLESS/WELDED - TUBES/PIPES OF STAINLESS STEEL TO THE FOLLOWING SPECIFICATIONS IN ALL GRADES/TYPES: SA312, SA213, SA430 OR THEIR EQUIVALENT.	2	2	2	-	-	9	9	34	33
4	FITTINGS OF FOLLOWING VARIETIES OF CARBON STEEL, ALLOY STEEL, STAINLESS STEEL : FORGINGS -150 Nos, BENDS-50 Nos, PIPE WITH STUB/TRUNION- 100 Nos, PIPE CAP-50 Nos, MATCHING PIECE-100 Nos, FLANGES-100 Nos, FAB Y-PIECE-100 Nos, ELBOWS-250 Nos, FAB EQUAL / UNEQUAL TEES-125 Nos, STUBS-50 Nos, HEADERS-150 Nos, EQUAL / UNEQUAL TEES-125 Nos, REDUCERS -150 Nos, ASTM/ASME- SA234 WPB/C, SA234 WP91/92/36/11/12/22, SA403 WP316 OR THEIR EQUIVALENT	0	145	145	27	27	231	231	195	195
5	WELDING WIRES, ELECTRODES	0	5	5	5	5	-	-	-	-
6	HANGERCOMPONENTS - CLEVIS WITH BOLTS - 40 NOS	0	6	6	-	-	40	40	2	2
7	HANGER COMPONENTS - CONSTANT LOAD HANGERS - 20 NOS, VARIABLE LOAD HANGERS - 30 NOS	0	10	10	6	6	80	80	63	63
8	HYDRAULIC SNUBBER ASSEMBLY - IMPORT - 30 NOS	0	12	12	-	-	-	-	-	-
9	SWITCHES - 30 NOS	0	6	6	-	-	15	15	2	2
10	GAUGES - 30 NOS	0	8	8	1	1	25	25	4	3
11	TRAPS - 20 NOS	0	2	2	-	-	15	15	2	2
12	VALVES - 25 NOS	0	8	8	-	-	35	35	4	5
INDIGENOUS ITEMS ONLY										
1	CS COILS/PLATES, AS STEEL SHEETS/ PLATES& RODS, SS STEEL SHEETS/PLATES & RODS	3	0	0	-	-	458	444	449	436
2	INSULATION	0	0	0	-	-	115	115	104	104
3	COMPONENTS - BOLT, NUT, WASER, RIGID STRUTS, GASKETS	0	0	0	-	-	15	15	15	15
4	HANGERS AND SUPPORTS - TIE ROD, STUD, CLAMP ASSEMBLY.	0	0	0	-	-	25	25	22	22
SUM TOTAL				1624.96		1430.24		1602.78		1422.09

(A)

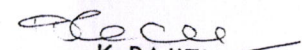
(B)

(C)

(D)

Net Weight (Import+Indigenous) Per Unit as applied in licence	MT	3228	(A+C)
Net Weight for 2 Units (as ratified by NC)	MT	6455	(A+C)*2
Net Weight (Import+Indigenous) Per Unit as supplied	MT	2852	(B+D)
Total Supply / Export weight for the project (2 units)	MT	5705	(B+D)*2
Reduction in Supply / Export weight for the project (2 units)	MT	750	

--> Amendment requested for this weight


K. RAJITHA
 SDGM / Purchase
 BHEL / Piping Centre
 T. Nagar, Chennai - 600 017

HARADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Department of Commerce
 Udyog Bhawan, New Delhi

S. No. 281
 16/8/2016

ANNEXURE - II TO REQUEST FOR AMENDMENT IN EXPORT PRODUCT WEIGHT
LICENCE REF: 0410124734 Dt. 08.06.2011
PIPING SYSTEM FOR 2X600 MW SHREE SHINGAJI THERMAL POWER PROJECT

SL. NO	MATERIAL DESCRIPTION	Wast- age%	IMPORTS (WT in MT) PER UNIT				INDIGENOUS (WT in MT) PER UNIT			
			Weight declared in licence	Declared wt after wastage	Actual import weight	Actual Net wt after wastage	Weight declared in licence	Declared wt after wastage	Actual design weight	Actual Net wt after wastage
1	SEAMLESS/WELDED - TUBES/PIPES OF CARBON STEEL TO THE FOLLOWING SPECIFICATIONS IN ALL GRADES/TYPES: SA106 GRB, SA 106 GRC, API5L GRB OR THEIR EQUIVALENT.	2	850	833	822	805	555	544	552	541
2	SEAMLESS/ WELDED - TUBES/PIPES OF ALLOY STEEL TO SPECIFICATION IN ALL GRADES/TYPES: SA335 OR THEIR EQUIVALENT.	2	600	588	598	586	10	10	-	-
3	SEAMLESS/WELDED - TUBES/PIPES OF STAINLESS STEEL TO THE FOLLOWING SPECIFICATIONS IN ALL GRADES/TYPES: SA312, SA213, SA430 OR THEIR EQUIVALENT.	2	2	2	-	-	9	9	34	33
4	FITTINGS OF FOLLOWING VARIETIES OF CARBON STEEL, ALLOY STEEL, STAINLESS STEEL : FORGINGS -150 Nos, BENDS-50 Nos, PIPE WITH STUB/TRUNION- 100 Nos, PIPE CAP-50 Nos, MATCHING PIECE-100 Nos, FLANGES-100 Nos, FAB Y-PIECE-100 Nos, ELBOWS-250 Nos, FAB EQUAL / UNEQUAL TEES-125 Nos, STUBS-50 Nos, HEADERS-150 Nos, EQUAL / UNEQUAL TEES-125 Nos, REDUCERS -150 Nos, ASTM/ASME- SA234 WPB/C, SA234 WP91/92/36/11/12/22, SA403 WP316 OR THEIR EQUIVALENT	0	145	145	27	27	231	231	195	195
5	WELDING WIRES, ELECTRODES	0	5	5	5	5	-	-	-	-
6	HANGERCOMPONENTS - CLEVIS WITH BOLTS - 40 NOS	0	6	6	-	-	40	40	2	2
7	HANGER COMPONENTS - CONSTANT LOAD HANGERS - 20 NOS, VARIABLE LOAD HANGERS - 30 NOS	0	10	10	6	6	80	80	63	63
8	HYDRAULIC SNUBBER ASSEMBLY - IMPORT - 30 NOS	0	12	12	-	-	-	-	-	-
9	SWITCHES - 30 NOS	0	6	6	-	-	15	15	2	2
10	GAUGES - 30 NOS	0	8	8	1	1	25	25	4	3
11	TRAPS - 20 NOS	0	2	2	-	-	15	15	2	2
12	VALVES - 25 NOS	0	8	8	-	-	35	35	4	5
INDIGENOUS ITEMS ONLY										
1	CS COILS/PLATES, AS STEEL SHEETS/ PLATES& RODS, SS STEEL SHEETS/PLATES & RODS	3	0	0	-	-	458	444	449	436
2	INSULATION	0	0	0	-	-	115	115	104	104
3	COMPONENTS - BOLT, NUT, WASER, RIGID STRUTS, GASKETS.	0	0	0	-	-	15	15	15	15
4	HANGERS AND SUPPORTS - TIE ROD, STUD, CLAMP ASSEMBLY.	0	0	0	-	-	25	25	22	22
SUM TOTAL				1624.96		1430.24		1602.78		1422.09

(A)

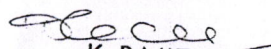
(B)

(C)

(D)

Net Weight (Import+Indigenous) Per Unit as applied in licence	MT	3228	(A+C)
Net Weight for 2 Units (as ratified by NC)	MT	6455	(A+C)*2
Net Weight (Import+Indigenous) Per Unit as supplied	MT	2852	(B+D)
Total Supply / Export weight for the project (2 units)	MT	5705	(B+D)*2
Reduction in Supply / Export weight for the project (2 units)	MT	750	

--> Amendment requested for this weight


K. RAJITHA
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 BHEL / Piping Centre
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HAN
HARADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
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